

**Implementation of the Palekar Award**

\*119 SHRIMATI AMARJIT KAUR:  
SHRI RAMANAND YADAV:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government are aware of the fact that many newspaper establishments have not implemented the Palekar Award;

(b) whether Government have taken any action against any of the newspaper establishments for not implementing the Palekar Award; and

(c) if so, which newspaper establishments have not implemented the Award and what action Government have taken against them?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL): (a) and (b) The responsibility to secure implementation of the Central Government orders on the Palekar Tribunals' recommendations rests with the respective State Governments. Out of 1145 newspaper establishments, for which information has so far been received from the State Governments/Union Territory Administrations, 498 have implemented the orders fully, 6 are paying wages which are not less than Palekar Award, 56 are closed, 34 have gone to Courts, 280 are not covered by the orders, 39 have implemented the orders only partially and 232 have not implemented.

(c) Names of 271 newspaper establishments, which have not implemented the orders or partially implemented them and action taken by the State Governments against them is laid on the Table. [See Appendix CXXIV, Annexure No. 34].

**Fire in Gavasad Oil well in Baroda**

\*120. SHRI SHIVA CHANDRA JHA:  
SHRI KALRAJ MISHRA:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that an oil well near Gavasad in Baroda had caught fire recently;

(b) if so, what are the details in this regard;

(c) whether Government have made any inquiry into the causes of the fire; if so, when and if not, what are the reasons therefor; and

(d) what is the extent of loss of life and property?

THE MINISTER OF ENERGY (SHRI SHIV SHANKAR): (a) Yes, Sir.

(b) Fire broke out on September 27, 1982 in Dabka—15 well of the ONGC situated approximately 40 KMs from Baroda when three persons broke through the security fence of the well and attempted to steal oil from the same. The hydrocarbons that were thereby let out got ignited and an oil tanker which seems to have been brought by these persons was burnt. The fire was extinguished on September 30, 1982 and the well was controlled and killed on October 1, 1982.

(c) The matter of theft and the fire has been entrusted to the Central Bureau of Investigation for investigations amongst others.

(d) No damage has been caused to any oil installations or the inhabitants of the village, barring the three persons who attempted to steal the oil and who have since succumbed to the injuries sustained by them at the site because of the fire.

**Licence to manufacture 'Salbutamol'**

473. SHRI SUKOMAL SEN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government's attention has been drawn towards "Glaxo" News" (Bangalore Depot Special) Vol. VII No. 11 wherein the multinational company accused the Government for not giving a licence to manufacture "Salbulamol" and criticised the function of the Indian Parliament; and

(b) if so, what are the details in this regard and what action has been taken by Government in this regard?